

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/804/2018

Dated: 28/9/2018

BETWEEN:

N. Karthik,
S/o. Kumara Swamy,
Aged about 27 years,
Occ: Assistant Pointsman, Gr-D,
Rechni Road, Operating Department,
South Central Railway, Secunderabad.

..... Applicant

AND

1. The Union of India rep.
General Manager,
South Central Railway,
Secunderabad.
2. The Additional Divisional Railway Manager (O),
South Central Railway, Secunderabad.
3. The Sr. Divisional Operating Manager,
South Central Railway, Secunderabad.
4. The Divisional Operating Manager,
South Central Railway, Secunderabad.

..... Respondents

Counsel for the Applicant : Mr. S. Anuradha, Advocate

Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admin. Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Admin. Member}

No representation for the Respondents.

2. The OA has been filed requesting to dispose of the representation dated 21.12.2017 made to the General Manager, South Central Railway to consider his mercy petition.
3. The brief facts of the case are that the applicant was appointed on 04.06.2011 on compassionate grounds in the Respondents Organisation. The applicant who is working as Assistant Pointsman fell sick and was admitted in the Railway Hospital but on reference, he was shifted to Care Hospital on 11.10.2015 and he was discharged on 29.11.2015 and was directed to Railway Hospital. Meanwhile the department has issued charge sheet on 30.11.2015 on the ground of unauthorised absent which includes the period of sickness. The applicant made an appeal and Revision petition which were both rejected.
4. The contention of the applicant is to consider his mercy petition made to the General Manager, South Central Railway on 21.12.2017 under Rule 25 A clause 1 of Disciplinary Appeal Rules 1968. The Respondents are directed to consider and dispose of the mercy petition based on the said rules within a period of 30 days from the date of receipt of a copy of the order. Accordingly, the OA is disposed of. No order as to cost.

(B.V.SUDHAKAR)
ADMN. MEMBER

Dated the 28th September, 2018
(Dictated in the Open Court)